

ID No. 1007/16

Workman Vs. AIIMS

24.06.2020

Present: None.

Matter has been taken up through video conferencing hosted by Ms. Samita Bhatt, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter is fixed for awaiting record from Hon'ble High Court of Delhi, which as per report of the Ahlmad, has not been received back till date.

Accordingly matter be taken up for awaiting original record on **23.07.2020** the date already fixed vide order of the Ld. District and Sessions Judge, Rouse Avenue District Courts, New Delhi, in this regard.

A copy of this order be sent to the Computer Branch for uploading on the official website. A signed copy of the ordersheet may be filed after resuming of the courts normal functioning.

(Chandra Gupta)
POIT-1, RADC, New Delhi
24.06.2020

RCA No.1/19

24.06.2020

Present: None.

Matter has been taken up through video conferencing hosted by Ms. Samita Bhatt, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter is fixed for Misc/appearance.

Let notices be issued (through email or WhatsApp only) to Ld. counsels for the parties with following directions:

- i. To give their consent that they are agreeable for taking up the matter through video conferencing;and
- ii. In the eventuality that Ld. counsels for the parties, are not inclined for video conference hearing of the matter, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume the normal functioning.

In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file on **23.07.2020** the date already fixed vide order of the Ld. District and Sessions Judge, Rouse Avenue District Courts, New Delhi, in this regard.

A copy of this order be sent alongwith the notices to the Ld. counsels for the parties. A copy of this order be also sent to the Computer Branch for uploading on the official website. A signed copy of the order sheet may be filed after resuming of the courts normal functioning.

(Chandra Gupta)
POIT-1, RADC, New Delhi
24.06.2020

ID. No. 1092/16

Workmen Vs. M/s IETE

24.06.2020

Present: None.

Matter has been taken up through video conferencing hosted by Ms. Samita Bhatt, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter is fixed for workmen evidence.

In view of the above mentioned order of Hon'ble High Court bearing No.16/DHC/2020 dated 13.06.2020, it is felt appropriate that matter fixed for WE, be taken up for hearing on **23.07.2020** the date already fixed vide order of the Ld. District and Sessions Judge, Rouse Avenue District Courts, New Delhi, in this regard.

A copy of this order be sent to the Computer Branch for uploading on the official website. A signed copy of the order sheet may be filed after resuming of the courts normal functioning.

(Chandra Gupta)
POIT-1, RADC, New Delhi
24.06.2020

ID. No. 101/17

Shiv Prasad Vs Department of Environment Horticulture Department

24.06.2020

Present: None.

Matter has been taken up through video conferencing hosted by Ms. Samita Bhatt, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter is fixed for workmen evidence.

In view of the above mentioned order of Hon'ble High Court bearing No.16/DHC/2020 dated 13.06.2020, it is felt appropriate that matter fixed for WE, be taken up for hearing on **23.07.2020** the date already fixed vide order of the Ld. District and Sessions Judge, Rouse Avenue District Courts, New Delhi, in this regard.

A copy of this order be sent to the Computer Branch for uploading on the official website. A signed copy of the order sheet may be filed after resuming of the courts normal functioning.

(Chandra Gupta)
POIT-1, RADC, New Delhi
24.06.2020

ID. No. 64/18

Satish Kumar Vs. Docbel Industries

24.06.2020

Present: None.

Matter has been taken up through video conferencing hosted by Ms. Samita Bhatt, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter is fixed for workmen evidence.

In view of the above mentioned order of Hon'ble High Court bearing No.16/DHC/2020 dated 13.06.2020, it is felt appropriate that matter fixed for WE, be taken up for hearing on **23.07.2020** the date already fixed vide order of the Ld. District and Sessions Judge, Rouse Avenue District Courts, New Delhi, in this regard.

A copy of this order be sent to the Computer Branch for uploading on the official website. A signed copy of the order sheet may be filed after resuming of the courts normal functioning.

(Chandra Gupta)
POIT-1, RADC, New Delhi
24.06.2020

ID. No. 138/16

Sh. Gyan Chand Vs. M/s DTC

24.06.2020

Present: None.

Matter has been taken up through video conferencing hosted by Ms. Samita Bhatt, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter is fixed for management evidence.

In view of the above mentioned order of Hon'ble High Court bearing No.16/DHC/2020 dated 13.06.2020, it is felt appropriate that matter fixed for ME, be taken up for hearing on **23.07.2020** the date already fixed vide order of the Ld. District and Sessions Judge, Rouse Avenue District Courts, New Delhi, in this regard.

A copy of this order be sent to the Computer Branch for uploading on the official website. A signed copy of the order sheet may be filed after resuming of the courts normal functioning.

(Chandra Gupta)
POIT-1, RADC, New Delhi
24.06.2020